

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1049/2004

New Delhi this the 27th day of April, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shhri S.A. Singh, Member (A)

Sh. Lakhminder Singh Brar,
Son of Sh.G.S.Brar,
R/O E-2. PS Kalkaji,
New Delhi.

... Applicant

(By Advocate Ms.Jasvinder Kaur)

VERSUS

Union of India
Ministry of Home Affairs Through
Secretary, Central Sectt.,
New Delhi.

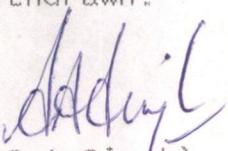
... Respondents

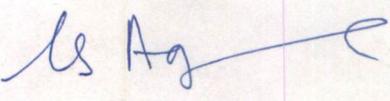
O R D E R (ORA1)

Justice V.S. Aggarwal, Chairman :

Learned counsel for the applicant states that she may be permitted to withdraw the present Original Application with liberty to take all the legal and factual pleas available in law, if any adverse order is passed. Allowed as prayed.

2. Subject to aforesaid, O.A. is dismissed as withdrawn.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

kdr/